

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1367/2019

Dated Wednesday, the 16th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

R.Kalivaradhan,
No.32, School Street,
Moulappakkam,
Kariyamanikam Post,
Puducherry – 605 106.Applicant

By Advocate M/s S.Arun

Vs

1. Union of India,
Rep by Chief Secretary,
Government of Puducherry,
Puducherry – 605 001.

2. The Under Secretary,
Local Administration Department,
Government of Puducherry,
Puducherry – 605 001.

3. The Director,
Local Administration Department,
Government of Puducherry,
Puducherry – 605 001.

4. The Junior Accounts Officer,
Directorate of Accounts & Treasuries,
Government of Puducherry,
Puducherry – 605 001.

5. The Commissioner,
Mannadipet Commune Panchayat,
Thirubuvanai – 605 107.

...Respondents

By Advocate Ms.S.Devie

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to grant him Pension in terms of CCS (Pension) Rules, 1972 for his service as a Sanitary Worker in Mannadipet Commune Panchayat, Puducherry after taking into consideration his earlier daily rated service as a Sanitary worker between 09.05.1993 and 08.02.2002 in terms of G.O.Ms. No.39/LAS/2007 dated 17.07.2007 issued by Under Secretary, Local Administration Department, Government of Puducherry including arrears of pension and other terminal benefits with interest at the rate of 12% per annum till the date of actual payment and pass such other orders as are necessary to meet the ends of justice.”

2. When the matter came up for admission, learned counsel for the applicant would submit that the applicant is denied the benefit of pension even though he has completed ten years of service and Annexure A-10 Government order dated 17.07.2007 squarely supports his case. The applicant will be satisfied if the competent authority is directed to consider his representation and pass a speaking order in the light of Annexure A-10.
3. Mr.S.Devie, takes notice on behalf of the respondents and submits that the respondents will consider the representation of the applicant and pass a speaking order.

4. In view of the limited submission, the OA is disposed of with the following direction:

"The applicant is directed to file a fresh representation for consideration of his case for pension in the light of Annexure A-10 Government order dated 17.07.2007 within a period of two weeks and the competent authority is directed to consider the said representation and pass a speaking order in the light of the said Government order dated 17.07.2007, within a period of three months from the date of receipt such representation."

**(T.JACOB)
MEMBER (A)**

M.T.

16.10.2019

**(P.MADHAVAN)
MEMBER (J)**